Report and (Accounts (1992-93 of, the Hospital services Consultancy Corporation (India) Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SIL-VERA): Madam. I lay on the Table;-

I. A copy each (in English and Hindi) of the following papers un der sub-section (1) of sectin 619A of the Companies Act, 1956:-

(i) Tenth Annual Report and Accounts of the Hospital Services Consultancy Corporation (India) limited, New Delhi, for the year 1992-93. together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

II. Statement (in English and Hindi) giving reasons for the de lay in laying the papers mention ed at (I) above.

[Placed in. Library, See No. LT-6197/94)

Report and Accounts (1992-93) of the Indian Nursing Council, New Delhi and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRA GHATOWAR): NAB SINGH Madam,

I lay on the Table a copy each (in English and Hindi) of the following papers:

(i) Annual Report and Accounts of the Indian Nursing Council, New Delhi, for the year 1992-93, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the abow coun-

(iii) Statement giving reasons for the delay i_n laying the papers men.ioned at (i) above.

(Placed in Library. See No. LT-G1&6/94)

PRESENTATION OF THE **REPORTS OF THE COMMITTEE** ON PAPESS LAID ON THE TABLE

श्री सचिदातन्द (कर्णाटक) : महोदय मैं सभा पटल पर पखे गए पत्नों संबंधी समिति का बाबनवां और तिरपनवां प्रति-वेदन (अंग्रंजी तथा हिन्दी में) प्रस्तुत करता हूं ।

THE DEPUTY CHAIRMAN: Shri Jagdish Tytler.

MOTION FOR ELECTION TO THE, NATIONAL WELFARE **BOARD FOR SEAFARES**

THE MINISTER OF STATE (IN-DEPENDENT CHARGE) OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI JAGDISH TYTLER): Madam. I beg to ove:

"That in pursuane of clause (i) of rule 4 read with rule 6 of the National Welfare Board for Sea-farers Rules, 1963 (as amended), made under subsection (2) of section 218 of the Merchant Shipping Act. 1958 (44 of 1958), this House do proceed to elect in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the National Welfare Board for Seafareg in the vacancy caused by the retirement of Shri E. Balanandan from the membership of the Rajya Sabha on the 1st July, 1994.

The question wap put and fhe motion was adopted.